

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 420
IB/613/ND/2019

IN THE MATTER OF:

State Bank of India	...	Applicant
Versus		
Shri Lal Mahal Ltd	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 18.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Angad Mehta, Adv. Mr. Arsh (in IA 6383)

For the RP : Mr. Gaurav Joshi, CS

Mr. Iswar Mohapatra, Adv for Liquidator in IA 6383/2023

For the Respondent 1 : Mr. Hrithik Goyal, Mr. LR Goyal, (Axis Bank)

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to
13.05.2024.

_____Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)